IN THE SUPREME COURT OF INDIA INHERENT JURISDICTION

REVIEW PETITION (C) NO. 934 OF 2022 <u>IN</u>

CIVIL APPEAL NOS. 4139 OF 2020

Export Credit Guarantee Corporation (ECGC) Limited ...Petitioner

Versus

Haris Marine Products ...Respondent

ORDER

Application seeking oral hearing in the Review Petition is dismissed.

After considering the facts on record and the rival submissions, by its detailed judgment dated 25.04.2022, this Court allowed the appeal, which judgment is now subject matter of the instant Review Petition.

We have gone through the grounds raised in the Review Petition but do not find any error apparent on record to justify interference.

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	CJI. [Uday Umesh Lalit]
	J. [S. Ravindra Bhat]
New Delhi; 30 th August, 2022.	J. [Pamidighantam Sri Narasimha]